

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

13. C.P. (IB)/938(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party:           Canara Bank Ltd  
                                                      Vs  
                                                      Bansi Mall Management Company  
                                                      Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Ld. Counsel for the Financial Creditor present (the appearance not marked in the attendance sheet). Mr. Ankit Lohia, Ld. Counsel for the Corporate Debtor present.
2. The case was heard and listed for clarification on the date of default with reference to section 10A. Subsequently, the Counsel for the Financial Creditor sought time in the matter stating that settlement is at an advanced stage with consortium Bank.
3. Both sides appeared today and submitted that the matter is settled out of Court and sought leave of the Court to withdraw of the present Company Petition. The Counsel for the Financial Creditor confirms that the debt has been re-paid by the Corporate Debtor.
4. In view of settlement, the present Company Petition is **dismissed** as not pressed.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**